

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.81/Chd/CHD/2017

In the matter of:

Rahul Trading Company	... Petitioner
Vs.	
Best Foods Ltd.	...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.
Mr.Arun Saxena with Mr.Praveen Gupta, Advocates for
Respondent/Corporate debtor.

Learned counsel for petitioner filed affidavit of authorised representative of the petitioner by attaching certificate from financial institutions maintaining the accounts of the petitioner. The same be taken on record. Copy of the affidavit be supplied to the counsel for the respondent during course of the day.

Learned counsel for petitioner seeks time to file affidavit with the postal receipt and track report in proof of service of the demand notice to the corporate debtor. The needful be done by the next date. The Registry has reported that reply has been filed by the respondent and it is submitted that copy of the same has been supplied to the counsel for the petitioner.

List the matter for arguments on 25.10.2017.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

October 10, 2017
subbu